

DIVISION BENCH

ITEM NO.120

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.69/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 29th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S CAPITAL TRADE LINKS LIMITED V/S M/S MEGMA RFID AND LABELS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: For the Financial Creditor

Sh. Vaibhav Tripathi, Adv.

: For the Corporate Debtor

ORDER

Ld. Counsels representing the parties are present.

- 1.** It is jointly stated by the Ld. Counsels representing the parties that the settlement have already been reached *interse* between the parties, and therefore they seek to withdraw the present petition.
- 2.** In view of the statements made by the Ld. Counsel representing the Financial Creditor as well as the counsel representing the Corporate Debtor, the present petition is dismissed as withdrawn.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

29th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*